

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dated 10.3.2003

Copy of order dt. 10.3.03  
~~sent~~ a/w of copy  
 issued to all the  
 departments by Posts.

The same copy of  
 order issued to  
 the counsel for both  
 sides.

Heard. From the perusal of records,  
 it appears that the applicant has not exhausted  
 the remedies available to him with the  
 Department. He is, therefore, directed to  
 exhaust the remedy before he approaches  
 the Tribunal for redressal of his grievance.  
 With this, the O.A. is disposed of at the  
 stage of admission itself.

Send copies of this order, along with  
 copies of this O.A., to Respondents and free  
 copies of this order be made available to the  
 counsel for the applicant and Shri R.C.Rath,  
 learned Standing Counsel (on whom a copy of  
 this O.A. has been served) appearing for the  
 Respondents.

*lkh*  
 VICE-CHAIRMAN

*TP*  
 MEMBER (JUDICIAL)